

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1152/96

Date of Order: 3.10.96

BETWEEN :

M.Allabakash

.. Applicant

AND

1. Chief General Manager,
Dept. of Telecom.,
Gunfoundry, A.P. Hyderabad-1.
2. The District Manager, Dept.
of Telecom., Anantapur,
Anantapur Dist.
3. The Assistant Engineer (Admn.),
O/O Telecom, District Manager,
Anantapur, Anantapur Dist.

.. Respondents.

Counsel for the Applicant

.. Mr.G.Allabakash

Counsel for the Respondents

.. Mr.K.Bhaskara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Sri Allabakash, learned counsel for the applicant and Sri K.Bhaskara Rao, learned standing counsel for the respondents.

2. The applicant submits that he is a trained lineman in cable splicing work and he performed the work of cable splicing for a number of days amounting to 2445 days. The applicant further submits that in terms of the circular No.TA/STA/6-8/I, dated 6.3.90 (A-5) he is entitled for honorarium for having done the cable splicing work, (though he was a lineman and *let* also during the period he is working as Sub Inspector. He

submits that the Divisional Engineer Telecom Maintenance has sanctioned the honorarium of Rs.10/- per day for the period he did the work of cable splicing. But his request for payment of honorarium was rejected by the impugned order No. E14/CS/Corr/213, dated 1.11.95 (A-1).

3. This OA is filed for quashing the proceedings No. E14/CS/Corr/213, dated 1.11.95 (A-1) and for a consequential direction to pay him the honorarium.

4. As can be seen from the impugned letter that the Telecom District Manager Anantapur had disallowed his claim for honorarium. With the details available in this OA it will not be possible to dispose of the OA in accordance with the rules. Hence I feel that an opportunity may be given to the applicant to file a fresh representation to the Chief General Manager, Telecommunications, Hyderabad Circle in this connection and if such a representation is received the Chief General Manager, Telecom, Hyderabad should dispose of that representation on the basis of the rules and regulations of the department.

5. In the result, the following direction is given :-

R-1 should dispose of the representation of the applicant when received for payment of honorarium for doing the cable splicing work in addition to his work as lineman and Sub Inspector within a period of 2 months from the date of receipt of that representation from the applicant herein.

6. The OA is disposed of at the admission stage itself. No costs.

7. (Registry to send a copy of this OA with its enclosures along with the judgement to R-1).

(R. RANGARAJAN)
Member (Admn.)

Dated : 3rd October, 1996

sd

(Dictated in Open Court)

J. R. Rangarajan
P. T. S.
DNO.

Copy to:-

1. Chief General Manager, Dept. of Telecom, Gunfoundry, A.P.Hyderabad-1.
2. The District Manager, Dept. of Telecom, Anantapur, Anantapur Dist.
3. The Assistant Engineer(Admn.), O/O Telecom, District Manager, Anantapur, Anantapur District.
4. One copy to Sri. G.Allabaksh, advocate, CAT, Hyd.
5. One copy to Sri. K.Bhaskara Rao, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

9/10/96

OA - 1152/6

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED:

3/10/96

ORDER/JUDGEMENT

R.A/C.P./M.A.NO.

O.A.NO.

1152/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

A/10 exp 9-08 to 0

